

GUJARAT PANCHAYAT SERVICE (Recruitment of Primary Teachers) RULES, 1970

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SCHEDULE 1 :- <u>SCHEDULE</u>

GUJARAT PANCHAYAT SERVICE (Recruitment of Primary Teachers) RULES, 1970

In exercise of the powers conferred by section 323 of the Gujarat Panchayats Act, 1961 (Guj. VI of 1962), the Government of Gujarat hereby makes the following rules, namely:

1. Short title :-

The rules may be called the Gujarat Panchayat Service (Recruitment of Primary Teachers) Rules, 1970.

2. Definitions :-

In these rules, unless the context otherwise requires:

(i) "Administrative Officer" means the Administrative Officer, of the district concerned appointed under the Bombay Primary Education Act, 1947.

(ii) "Committee" means a District Primary Education Staff Selection

Committee for district appointed under sub section (3) of section 211 of the Gujarat Panchayats Act, 1961;

(iii) "qualified candidates" means candidate who have passed any or more of the qualifying examinations;

(iv) "qualifying examination" means an examination specified in Schedule 1]:

(v) "Schedule" means a Schedule annexed to these rule;

(vi) "school year" means the period commencing from 1st June and ending on 31st May;

(vii) "select list" means a list of candidates selected for appointment Primary Teachers by the committee.

<u>3.</u> Preparation of estimates of vacancies by Administrative Officer etc. :-

(i) In the first week of March of each year, the Administrative Officer shall prepare estimate of vacancies in the staff of primary teachers, likely to arise in the district upto the end of August in the ensuing school year. In framing such estimate, he shall take into account the staS required under the scheme of expansion as well as for filling vacancies likely to occur on account of deputation of teachers to training colleges, likely increase in the number of pupils, transfer and retirement of teachers and such other circumstances. He shall then take steps to invite application so as to reach his office on or before the 1st April, from the qualified candidates by giving advertisement in one or more local newspapers. The advertisement shall indicate the pricss particulars required to be mentioned in the application, including the particulars showing whether the applicant belongs to a Scheduled Tribes and other backward classes or not.

(ii) The Director of Education shall communicate every year the number of seats for deputation to training colleges to each Administrative Officer and each of committees before the month of March as far as possible.

(iii) The Administrative Officer shall also prepare every year in the first week of August a like estimate of the vacancies likely to arise in the district from September to the close of the School year and take steps to invite applications from the candidates so as to reach his office or on before 1st Sptember, by giving advertisement in the manner laid down in clause (i).

4. Qualification of candidates :-

To be eligible for appointment; a candidate must

(a)

(i) be not less than 18 years and not more than 25 years of age,

(ii) in the case of candidates belonging to a Scheduled Caste or a Schedule Tribe, be not less than 18 years and not more 30 years of age, and

(b) have passed any one or more of the qualifying examinations specified in Schedule-I annexed to these rules: Provided that the Committee may, if the candidates fulfilling the qualifications specified in Clauses (a) and (b) are not available, relax the qualifications specified in Clauses (a) and (b) with the prior approval of the State Government.

5. Period be allowed for submission of applications :-

Applicants shall be allowed a period of not less ;than fifteen days from the date of advertisement within which they may submit their applications.

6. Maintenance of register of qualified candidates :-

The Administrative Officer shall maintain a register of qualified candidates in the form specified in Schedule II, in respect of all persons who may apply in response to the advertisement for employment as primary teachers.

7. Preparation of list of candidates :-

On the expiry of the period for submission of applications the Administrative Officer shall prepare a list of qualified candidates whose applications may have been received before the expiry of such period.

8. Lists how to be prepared and what to contain :-

The names in the list shall be arranged in order of the percentage of marks obtained by the candidates at the qualifying examination and shall show therein the following particulars namely:

- 1. Name af the candidate
- 2. Qualifying examination passed
- 3. Percentage af marks obtained at the qualifying examination

4. Birth date of the candidate

5. Whether the candidate belongs to Scheduled Castes, Scheduled Tribes and other backward clashes or not.

6. Remarks, if any. If any candidate has passed more than one qualifying examination, the fact shall be shown against his name in the remarks column.

<u>9.</u> Administrative officer to arrange for interview of candidates after consulting Committee :-

The Admistrative Officer shall place before the Committee the list of candidates with the applications, and after ascertaining from the members of the Committee suitable and convenient dates and places arrange for the interview af the candidates in the list except those candidates whom the Committee may consider as not fit for being so called, having regard to the low percentage of marks obtained by a candidate when considered along with the number of vacancies to be filled.

10. Notice to candidates for appearing at interview :-

A notice of at least one week shall be given to every candidate for appearing at the intervie.

<u>11.</u> Preparation of final list of selected candidates :-

The final list of candidates selected for appointment shall be prepared by the Committee on or before 31st May and 31st October, as the case may be in order of the rank of preference assigned to the candidates by the Committee. The total number of candidates in such final list shall not exceed the estimated number of vacancies reported to the Committee plus 20% in the case of list prepared in October and 5% in the case of list prepared in May: Provided that the number of candidates belonging to Scheduled Castes, Scheduled Tribes and other Backward Classes including in such list shall not be less than the number required to fill in the vacancies in the posts reserved for such candidates for any district unless the number of candidates belonging to such class found fit selection is not sufficient to make up the number so required.

12. Training of candidates :-

All candidates selected for appointment shall, if appointed, be required to undergo training in such courses as may be laid down by Government from time to time and to execute a bond giving an undertaking to serve under the Panchayat for a period of not less than four years, in such form as may be laid down for the purpose by the Panchayat. Such candidates may required to pass an examination at the end of such training course and the services of a candidate who fails to pass such examination after exhausting all chances to pass such examination in accordance with the orders or rules of Government as laid down in this behalf shall be liable to be terminated.

13. Issue of appointment orders :-

The Administrative Officer shall issue apppintment orders of the candidate by the Committee strictly according to the ranks given by the Committee in the select list. However, he shall see that as far as possible the candidates so appointed are given posting in their home talukar.

14. Appointment of candidates from each select list to be made before next select list is finanlised :-

Subject to the availability of vacancies candidates from the select list prepared in May shall be appointed before select list prepared in October next becomes finalised and candidates from select list prepared in October shall be appointed bafore the select list prepared in May next becomes finalised. The select list prepared in may shall -lapse as soon as the select list prepared in October next is finalised and the select list prepared in October shall lapse as soon as the select list prepared in May next is finalised.

SCHEDULE 1 SCHEDULE

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Qualifying examinations for candidature for appointment as Primary Teacher :

1. Secondary School Certificate Examination of the Gujarat Secondary

School Certificate Board together with a certificate of Primary Teachers' Certificate

Examination;

- 2. Primary School Certificate Examination together with a certified of Primay Teacher's Certificate Examination.
- 3. Lok Shala Certificate Examination together with a certificate of Primary Teacher's

Certificate Examination.